



2026:AHC:9750

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 260 of 2026

Suresh Chandra Verma

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Razia Sultan, Yashpal Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Yashpal Yadav along with Ms. Razia Sultan, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.
2. Sri R.S. Umrao, learned Standing Counsel has made a statement at bar that he is well equipped with the instructions and he is in a position to argue the matter and he does not propose to file any affidavit and the writ petition be decided on the basis of the documents available on record. With the consent of the parties, the writ petition is being decided at the fresh stage.
3. The solitary prayer made in the present petition is for considering the claim of transfer of the writ petitioner from District Jalaun to District Farrukhabad as the writ petitioner is on the verge of retirement.
4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, Additional Director General of Police (Establishment), Police Headquarter, Tower 1, 4th Floor, Saheed Path, Gomti Nagar, Lucknow.
5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Additional Director General of Police (Establishment), Police Headquarter, Tower 1, 4th Floor, Saheed Path, Gomti Nagar, Lucknow by **22.01.2026**. Thereafter, the third

respondent shall decide the claim of the writ petitioner within a period of two months.

January 14, 2026
Rajesh

(Vikas Budhwar,J.)